

woollen and worsted technology and (iii) for architectural education during the year 1953-54; and

(b) to which States and how much to each?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) and (b). During the year 1953-54, the Central Government have paid non-recurring grant of Rupees one lakh each to the Governments of West Bengal and Madras for the establishment of Regional Schools of Printing at Calcutta and Madras respectively. No grants have been paid for Architecture and Woollen & Worsted Technology.

Shri K. C. Sodhia: Have these Governments taken action accordingly?

Dr. M. M. Das: The money has been paid to the Governments and it is presumed that they have already taken action.

Shri K. C. Sodhia: How long are you going to presume that?

Shri T. S. A. Chettiar: May I know whether these grants are made for degree courses or diploma courses?

Dr. M. M. Das: I beg to have notice of that question.

Shrimati Renu Chakravartty: May I know if the Central Government have any machinery whereby they could check up as to the progress of the work of the State Governments in connection with the money granted for the various categories?

Dr. M. M. Das: May I know whether the question relates to this particular matter or all financial grants?

Mr. Speaker: It is presumed that it refers to this particular matter.

Dr. M. M. Das: Up till now, we have got no separate machinery, but our officers go to the respective States and inspect those projects with their officers.

युद्ध-सामग्री कारखानों द्वारा हथियारों की बिक्री

*१८१६. श्री जी० एल० चौधरी:

क्या एसा मंत्री यह बताने की कृपा करेंगे कि :

(क) जनता के प्रयोग के लिये युद्ध-सामग्री कारखानों में तैयार किए गए हथियारों की बिक्री प्रारम्भ हुई है या नहीं ; और

(ख) उन्हें किस प्रकार बेचा जा रहा है ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) The stock of 12 Bore Double Barrel Shot Guns is being gradually built up. It is expected that these guns will be lifted shortly by the agents. Some guns have already been placed on sale in Delhi against orders booked by Members of Parliament. Production of a sporting rifle is expected to be established within the next three or four months.

(b) The sale of shot guns is proposed to be made through two or three leading firms dealing in arms and ammunition in each of the 5 zones, covering the entire country.

This arrangement will be tried out for a period of one year, at the end of which Government will review the position.

Shri G. L. Chaudhary: May I know what will be the conditions of sale in the market?

Shri Satish Chandra: The sale of arms and ammunition will be governed by usual conditions, namely, a man must possess a proper licence and pay for the goods.

Shri Altekar: May I know whether binoculars will be put on sale?

Shri Satish Chandra: They are already on sale. If the hon. Member

wants to have one, he may write to the superintendent of the factory at Dehra Dun.

Shri T. N. Singh: What are the criteria on the basis of which these two or three firms would be selected: whether it will be through an enquiry, tender or what method would be adopted?

Shri Satish Chandra: We are at present selecting sales agent. The Director General of Ordnance Factories has made recommendations on the basis of the highest imports by firms dealing in arms and ammunitions during a certain period. His recommendations are under the consideration of the Ministry.

CENTRAL AGENCY SECTION

*1817. **Shri Balwant Sinha Mehta:** (a) Will the Minister of Law be pleased to state how many cases have so far been taken up by the Central Agency Section since its inception?

(b) How many of them were Criminal and Civil cases?

(c) How many cases have been filed in the Supreme Court by Part B States through the Central Agency Section?

The Minister of Law and Minority Affairs (Shri Biswas): (a) The Central Agency Section which was set up on the 4th August 1950 has conducted 1618 cases upto the 10th April, 1954.

(b) There were 634 petitions and appeals on the Criminal side, 389 petitions and appeals on the Civil side, 580 writ petitions under article 32, 14 original suits and one reference under article-143.

(c) 32 cases were filed during this period by Part B States through the Section.

Shri Balwant Sinha Mehta: May I know how many cases—constitutional, civil and judicial—have so far been taken up from the State of Rajasthan and with what results?

Shri Biswas: I have not got the figures statewise.

Shri S. N. Das: May I know if any of those States which were not participating in the scheme have since participated, and if so, what are they?

Shri Biswas: The States which have not so far participated are: Uttar Pradesh, Assam, West Bengal, Madhya Pradesh and Travancore-Cochin.

Shri Muniswamy: May I know whether the expenditure on this scheme is wholly met by the Central Government or partly by the State Government and partly by the Central Government?

Shri Biswas: As a matter of fact, one of the merits of the scheme is that the total expenses are shared between the Centre and the State Governments.

REVISED CLASSIFICATION OF JOINT STOCK COMPANIES

*1818. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) whether Government have recently worked out a revised classification of Joint Stock Companies; and

(b) if so, when it will be published?

The Deputy Minister of Finance (Shri M. C. Shah): (a) and (b). The matter is being examined by the Government in the light of the comments offered by the Chambers of Commerce, Trade Associations and the Registrars of Joint Stock Companies, to whom a tentative list of revised classifications was circulated for opinion. A copy of the list, when finalised, will be placed on the Table of the House.

Shri Morarka: May I know whether the revised classification has been carried out?

Shri M. C. Shah: It cannot be carried out; the classification has not yet been finalised; the moment it is finalised then it will have to be implemented by the Registrar of Joint Stock Companies.